

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 2315/2003

New Delhi, this the 10th day of March, 2004

Hon'ble Sh. Shanker Raju, Member (J)  
Hon'ble Sh. S.A.Singh, Member (A)

Sudhanshu Ranjan Tripathy  
S/o Late Sh. Subhash Chandra Tripathy  
Vill. Uttara Sasan, P.O.Kausalyaganga,  
Distt. Puri, Orissa, Pin 751 002.

...Applicant.

(None present)

V E R S U S

Commissioner  
Navodaya Vidyalaya Samiti  
Admn. Bldg, IGI Stadium  
I.P.Estate, New Delhi - 110 002.

...Respondents.

(By Advocate Sh. H.Jairaman  
for Sh. S.Rajappa)

O R D E R (ORAL)

Shri Shanker Raju,

On 24-11-2003, 1d. counsel for the applicant sought adjournment on the ground that the applicant had to come from Orissa.

2. On 15-12-2003, 1d. counsel for the applicant had sought time to file application for amendment in the OA. Again on 30-1-2004, the case was adjourned for 10-3-2004 on the request of proxy counsel for the applicant. Today also none appeared on behalf of the applicant even on the second call.

3. It appears that the applicant is not interested in pursuing the case.

4. OA is accordingly dismissed for default and non-prosecution.

  
(S.A. Singh)  
Member (A)

  
(Shanker Raju)  
Member (J)

/vikas/